

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

CRIMINAL APPLICATION (BA) No.288 OF 2020
(Pramod s/o. Khushalrao Jadhav and another .vs. State)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

CORAM : M. G. GIRATKAR, J.

DATE : 30.4.2020.

Heard Mr.Nitin Bhishikar, learned Counsel for the applicants/accused and Mr.I.J.Damle, learned Additional Public Prosecutor for respondent/State.

Though, by order dt.30.3.2020 passed by this Court, notice is issued and the learned Additional Public Prosecutor waived service on behalf of State, reply is not filed till date. Learned Additional Public Prosecutor to file reply without fail by the next date.

The allegations in the F.I.R. show that the applicants beat the complainant by bamboo stick. Whether they had any intention to kill the complainant or not is to be decided by the Court. Offence punishable under Sections 307, 341 r/w. 34 of the Indian Penal Code are registered against the applicants. As per statement of learned Counsel Mr.Bhishikar, the applicants are in jail from

16.2.2020. The learned Counsel prays for grant of interim bail. Hence, the following order.

The applicants be released on interim bail on furnishing P.R. bond of **Rs.25,000/-** each with one surety each in the like amount.

JUDGE

jaiswal